

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

Original Application No. 50 of 2025

Mass Empowerment and Guidance Association

Reg No: 75/2016

Rep by its Secretary Mr. Mohamed Salihu

2C, Thaika Street, Kayalpatinam,

Thoothukudi District – 628204.

...Applicant

Vs

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
C7 & C9, SIPCOT Industrial Complex,
Thoothukudi - 628 008 & Ors.

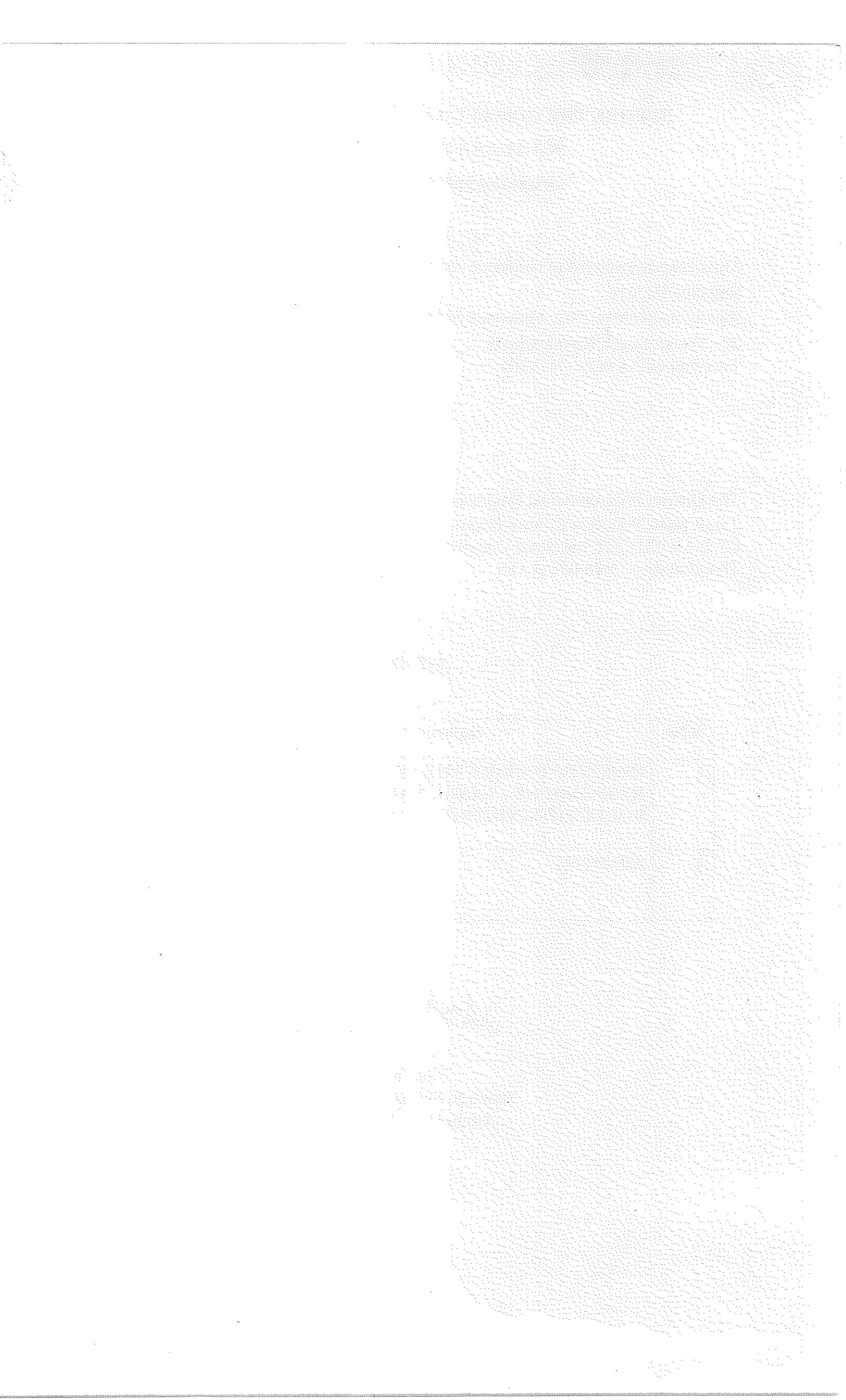
...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 50 of 2025

Mass Empowerment and Guidance Association

Reg No: 75/2016

Rep by its Secretary Mr. Mohamed Salihu

2C, Thaika Street, Kayalpatinam,

Thoothukudi District – 628204.

Ph: 9566254546,

Email: yogeshwaranadv@gmail.com.

.... Applicant

-Vs-

1. The Kayalpattinam Municipality,

Rep by its Commissioner,

Municipal Office, 49, MutharammanKovil Street,

Kayalpattinam – 628204.

Ph:04639 280224,

Email: commr.kayalpattinam@tn.gov.in

2. The District Environmental Engineer,

Tamil Nadu Pollution Control Board,

C7 & C9, SIPCOT Industrial Complex,

Meelavittan,

Thoothukudi- 628 008

Ph: 0461-2341298,

Email: deetnpcbtt@gmail.com

.... Respondents

**REPORT FILED BY THE SECOND RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

I, S.V. Kalaivani, D/o Thiru. N.Suyambu, aged about 39 years, having office at C7 & C9, SIPCOT Industrial Complex, Meelavittan, Thoothukudi- 628 008, hereby solemnly affirm and sincerely state as follows:


 DISTRICT ENVIRONMENTAL ENGINEER
 Tamilnadu Pollution Control Board
 TUTICORIN

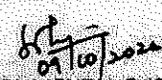
2. I respectfully submit that I am working as the District Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB) and as such I am the 2nd respondent filing this report. I am well acquainted with the facts of the case from the records available at our office.

3. It is respectfully submitted that the application has been filed before this Hon'ble Court with the following prayer:

- a) To Direct the Respondents to forthwith effect closure of the illegally operating slaughter house of the 1st respondent at Survey No. 43/1, Kayalpattinam South Village, in Papparapalli area, next to the old dump yard.
- b) Direct the payment of compensation for environmental harm on account of the violation committed and pollution caused by the 1st respondent.
- c) Direct the 2nd respondent to prosecute the 1st respondent for violation of the water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.

and further the applicant has sought interim relief to;

- a) Direct the 2nd Respondent to inspect the subject slaughter house operated by the 1st respondent at Survey No. 43/1, Kayalpattinam South Village, in Papparapalli area, next to the old dump yard and file a report before this Hon'ble Tribunal.
- b) Direct the Respondent to forthwith frame an action plan for the modernization of the subject slaughter house or construct a new modern slaughter house of the municipality in complete compliance


 DISTRICT ENVIRONMENTAL ENGINEER
 Tamilnadu Pollution Control Board
 TUTICORIN

with the applicable laws and standards, with waste management and effluent treatment facilities.

- c) Issue an order of injunction restraining the 1st respondent from operating the slaughter house at Survey No. 43/1, Kayalpattinam South Village, in Papparapalli area, next to the old dump yard.
3. It is respectfully submitted that the Kayalpattinam Municipality Slaughter house located near the Municipal Solid Waste dumpsite at Papparapalli was inspected by this office officials on 31.01.2022 and noticed that the Slaughter house has not obtained the Consent to Operate from Tamil Nadu Pollution Control Board and the untreated Trade Effluent was found to be discharged on adjacent land for open percolation without any treatment. Further, no Effluent treatment plant was found to have been provided to treat the Trade Effluent generated.
4. It is respectfully submitted that the instructions were issued to the Commissioner, Kayalpattinam Municipality vide this office letter Lr. No. DEE/TNPCB/TTN/F. Slaughter House-25/2022-1 dated. 01.02.2022 for due compliance:
- i. The Municipality shall apply through online web portal of Tamil Nadu Pollution Control Board (ocmms.tn.gov.in) to obtain the Consent of Tamil Nadu Pollution Control Board as required under the Water (Prevention and Control of Pollution) Act 1974, as amended and Air (Prevention and Control of Pollution) Act 1981, as amended.
 - ii. The Municipality shall not operate the Slaughter house without obtaining the valid Consent of Tamil Nadu Pollution Control Board/shall operate the Slaughter house only after obtaining the Consent of Tamil Nadu Pollution Control Board.


DISTRICT ENVIRONMENTAL ENGINEER
Tamilnadu Pollution Control Board
TUTICORIN

- iii. The Municipality shall provide and operate well designed/adequate ETP to treat the Trade Effluent generated so that the treated Trade Effluent discharged satisfy the standards prescribed by Tamil Nadu Pollution Control Board.
- iv. The Municipality shall provide Rendering plant (dry) along with blood coagulator for processing the animal waste.

5. It is respectfully submitted that the unit was called for a personal hearing vide this office letter No. DEE/TNPCB/TTN/F. Slaughter House - 025/2023-2 dated 08.05.2023. The unit has sent a reply vide letter dated 12.05.2023 are as follows:

- i. The slaughter house has been in operation at Ward No. 10, Visalatchi Amman Kovil Street (Papparapalli), Kayalpattinam Municipality for the last 40 years.
- ii. Usually, the slaughter house is given out of tender for 3 years period and renewal would be done further on completion of the tender.
- iii. Since the slaughter house facility is in dilapidated condition, it has been decided not to renew the tender.
- iv. Now, steps are being taken for construction of Modern slaughter house facility at Municipality SF. No. 392/5 for an estimate of Rs. 250 Lakhs and hence, the present slaughter house is not in operation.
- v. Hence, we assure to follow up with the rules and regulations of TNPCB for the proposed slaughter house.

6. It is respectfully submitted that the complaints were received from M/s. Mass Empowerment and Guidance Association (MEGA), Thaika street,


 DISTRICT ENVIRONMENTAL ENGINEER
 Tamilnadu Pollution Control Board
 TUTICORIN

Kayalpattinam, Thoothukudi District against the operation of the slaughter house vide petitions dated 06.02.2025 & 04.03.2025. Based on the complaint, the unit was inspected on 16.04.2025 and observed that the unit was in operation without the consent of the Board. In this regard, the following instructions were issued to the Commissioner, Kayalpattinam Municipality vide this office letter No. DEE/TNPCB/TTN/ Complaint- 0777, 1209, and 1219/2025 dated 06.05.2025.

- i. The Municipality shall apply through online web portal of Tamil Nadu Pollution Control Board (ocmms.tn.gov.in) to obtain the Consent of Tamil Nadu Pollution Control Board as required under the Water (Prevention and Control of Pollution) Act 1974, as amended and Air (Prevention and Control of Pollution) Act 1981, as amended.
- ii. The Municipality shall operate the Slaughter house only after obtaining the Consent of Tamil Nadu Pollution Control Board.
- iii. The Municipality shall provide adequate ETP to treat the Trade Effluent generated so that the treated Trade Effluent discharged satisfy the standards prescribed by the Board.
- iv. The Municipality shall provide Rendering plant (dry) along with blood coagulator for processing the animal waste.

7. It is respectfully submitted that the Slaughter house operated by the Kayalpattinam Municipality and again an inspection was conducted by the AE, TNPCB, Thoothukudi on 16.07.2025 and the observation are as follows:

- i. The unit was in operation without the consent of the Board.
- ii. The unit has not provided any Effluent Treatment plant for the treatment and disposal of trade effluent.
- iii. The blood water & other effluent water from the slaughter house are being stored in settling tank.


 DISTRICT ENVIRONMENTAL ENGINEER
 Tamilnadu Pollution Control Board.
 TUTICORIN

- iv. No rendering plant along with blood coagulator was observed for treatment of animal waste.
 - v. The unit official has reported that the effluent water is being taken from the settling tank using a tanker and sent to the STP of Tiruchendur Municipality for treatment and disposal. Also, the unit has not maintained any log book for the transportation of effluent water.
 - vi. The Papparapalli dumpsite now bio-mined fully and filled with rain water is situated near the Slaughterhouse. No disposal of waste from the slaughterhouse outside the premises and in the bio-mined site was observed.
8. It is respectfully submitted that based on the observation during inspection, the Municipality was issued with show cause notice vide this office proceeding dated 22.07.2025 and subsequently recommendations were submitted to Board vide this office Letter No. DEE/TNPCB/TTN/Tech-025/Slaughter House/2025 dated: 08.08.2025 to issue certain directions to the Commissioner, Kayalpattinam Municipality under the Water Act and Air Act. (Enclosed as Annexure – I)
9. It is respectfully submitted that the Commissioner, Kayalpattinam Municipality has replied to the show cause notice vide Letter Na.Ka.No.0322/2025/C1 dated 08.09.2025 stating the following.
- i. The slaughter house owned by the Kayalpattinam Municipality has been constructed and commissioned during 2007-2008.
 - ii. The Solid waste from this slaughter house is disposed in the Micro Composting Centre of the Municipality and given as compost to farmer at free of cost. The liquid waste is transported using Municipality owned vehicle to the Sewage


 DISTRICT ENVIRONMENTAL ENGINEER
 Tamilnadu Pollution Control Board,
 TUTICORIN

Treatment Plant of M/s. Tiruchendur Municipality for treatment and disposal.

- iii. Since the slaughter house is in existence for more than 18 years, it is now in dilapidated condition. And hence, proposal for an estimate of Rs. 250 Lakhs has been submitted to the Managing Director, Municipal Administration Department, Chennai on 18.03.2025, for which Rs. 80 Lakhs has been sanctioned under "KalaingarNagarpuraMempattuThittam" (KNMT) as per the Administration sanction dated 09.04.2025 & Technical sanction dated 16.04.2025. Further, tender has been sanctioned to the contractor on 26.05.2025.
- iv. Also request for demolition was submitted to the Municipal Administration Department vide Letter dated 04.07.2025. In this regard, the Superintending Engineer, Tirunelveli has been requested vide Letter Na.Ka.No.1652/2023/Maathil dated 08.08.2025 to inspect the site and submit report.
- v. It is hereby assured that a modern slaughter house will be constructed after getting final approval and the consent of the TNPCB.

10. It is respectfully submitted that the Board vide Proceedings No. T6/TNPCB/F.017524/Slaughter House/2025 dated 10.09.2025 has issued following directions under section 33A of Water(P&CP) Act, 1974 and section 31A of Air (P&CP) Act, 1981 as amended to the Municipal Commissioner, Kayalpattinam Municipality to be complied within a period of one month.

- i. The Municipality shall apply through online web portal of Tamil Nadu Pollution Control Board (ocmms.tn.gov.in) to obtain the Consent of


 DISTRICT ENVIRONMENTAL ENGINEER
 Tamilnadu Pollution Control Board
 TUTICORIN

Tamil Nadu Pollution Control Board as required under the Water (Prevention and Control of Pollution) Act 1974, as amended and Air (Prevention and Control of Pollution) Act 1981, as amended.

- ii. The Municipality shall operate the Slaughter house only after obtaining the Consent of Tamil Nadu Pollution Control Board.
- iii. The Municipality shall provide adequate ETP to treat the Trade Effluent generated so that the treated Trade Effluent discharged satisfy the standards prescribed by the Board. Further, recommendations were submitted to Board.
- iv. The Municipality shall provide Rendering plant (dry) along with blood coagulator for processing the animal waste. (Enclosed as Annexure -II)

The compliance report for the above said direction is not yet received from the Commissioner, Kayalpattinam Municipality.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

S.P.
29/10/2008
DISTRICT ENVIRONMENTAL ENGINEER
Tamilnadu Pollution Control Board
TUTICORIN

VERIFICATION

I, S.V. Kalaivani, D/o Thiru. N.Suyambu, working as the District Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), do hereby verify that the contents of above report are true to the best of my knowledge through records.

S.P.
29/10/2008
DISTRICT ENVIRONMENTAL ENGINEER
Tamilnadu Pollution Control Board
TUTICORIN



TAMILNADU POLLUTION CONTROL BOARD
(C-7T & C-9, SIPCOT Industrial Complex, Meelavittan, Thoothukudi- 628008)

Proceedings No: DEE/TNPCB/TTN/SCN/F.No. Slaughter House/W/2025

Dated: 22/07/2025.

Sub: TNPCB, Thoothukudi – Industry – **M/s. Slaughter House of Kayalpattanam Municipality, SF. No. 43, Kayalpattanam South village, Tiruchendur Taluk, Thoothukudi District** – Operating the unit without the consent of Tamil Nadu Pollution Control Board – Show cause notice issued under Section 25 of the Water (Prevention and Control of Pollution) Act 1974, as amended – Regarding.

- Ref: 1. O.A. No. 50 of 2025 filed before the Hon'ble NGT (SZ).
2. Inspection of the unit by the officials of TNPCB on 16.07.2025.

Tamil Nadu Pollution Control Board (herein after referred to as the 'Board') serves this notice to you as the occupier of the industry viz., **M/s. Slaughter House of Kayalpattanam Municipality, SF. No. 43, Kayalpattanam South village, Tiruchendur Taluk, Thoothukudi District** - (herein after referred to as the 'unit') under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 as amended (hereinafter referred to as the 'Act') for operating the 'unit' without the valid consent of the 'Board'.

Whereas, as per Section 25 of the 'Act', no person shall without the previous consent of the Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension for addition thereto, which is likely to discharge sewage or trade effluent into any stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage / trade effluent or begin to make any new discharge of sewage or trade effluent.

Whereas, during inspection of the unit on 16.07.2025 the following were observed,

1. The unit was in operation without the consent of the Board.
2. The unit has not provided any Effluent Treatment plant for the treatment and disposal of trade effluent.
3. The blood water & other effluent water from the slaughter house was being stored in settling tank.
4. The unit official has reported that the effluent water is being taken from the settling tank using a tanker and sent to the STP of Tiruchendur Municipality for treatment and disposal. Also, the unit has not maintained any log book for the transportation of effluent water.
5. No rendering plant along with blood coagulator was observed for treatment of animal waste.

And therefore, you have violated the provisions of Section 25 of the 'Act' which is an offence punishable under Section 44 of the 'Act' read with Section 45 (A) of the 'Act' with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action for offences punishable under Section 44 of the 'Act' read with Section 45 (A) of the 'Act' should not be taken against you as the occupier of the 'unit' for

செய்துள்ளார்
புனர் 29. 07. 2025
.....
(By C. Dennis)

operating the 'unit' without valid consent of the 'Board' and also to show cause as to why direction under Section 33A of the 'Act' should not be issued for closure of the 'unit', stoppage of power supply etc.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this notice shall be acknowledged.

To
The Commissioner,
M/s. Slaughter House of Kayalpattinam Municipality,
Kayalpattinam Municipality,
Tiruchendur Taluk,
Thoothukudi District - 628202.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Thoothukudi.



TAMILNADU POLLUTION CONTROL BOARD
(C-7T & C-9, SIPCOT Industrial Complex, Meelavittan, Thoothukkudi- 628008)

Proceedings No: DEE/TNPCB/TTN/SCN/F.No. Slaughter House/A/2025

Dated: 22/07/2025.

Sub: TNPCB, Thoothukkudi – Industry – M/s. Slaughter House of Kayalpattinam Municipality, SF. No. 43, Kayalpattanam South village, Tiruchendur Taluk, Thoothukudi District – Operating the unit without the consent of Tamil Nadu Pollution Control Board - Show Cause Notice issued under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended – Regarding.

Ref: 1. O.A. No. 50 of 2025 filed before the Hon'ble NGT (SZ).
2. Inspection of the unit by the officials of TNPCB on 16.07.2025.

Tamil Nadu Pollution Control Board (herein after referred to as the 'Board') serves this notice to you as the occupier of the industry viz., M/s. Slaughter House of Kayalpattinam Municipality, SF. No. 43, Kayalpattanam South village, Tiruchendur Taluk, Thoothukudi District - (herein after referred to as the 'unit') under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended (hereinafter referred to as the 'Act') for establishing the 'unit' without the valid consent of the 'Board'.

Whereas, section 21 of the 'Act' requires that no person shall without the previous consent of the State Board, establish or operate any industrial plant in an Air Pollution Control area.

Whereas, the entire State of Tamilnadu was declared as Air Pollution Control area on 01.10.1983.

Whereas, during inspection of the unit on 16.07.2025, it was observed that the unit was in operation without obtaining the consent from Tamil Nadu Pollution Control Board as required under section 21 of the Act.

And therefore, you have contravened the provisions of Section 21 of the 'Act' which is an offence punishable under section 37 of the 'Act' with imprisonment for a term which shall not be less than one year and six months but which may be extended to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action should not be taken against the 'unit' under Section 37 of the 'Act' for operating the 'unit' without valid consent of the 'Board' and also to show cause as to why direction under Section 31A of the 'Act', should not be issued for closure of the 'unit', stoppage of power supply etc.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this notice shall be acknowledged.

[Signature]
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Thoothukudi.

To
The Commissioner,
M/s. Slaughter House of Kayalpattinam Municipality,
Kayalpattinam Municipality,
Tiruchendur Taluk,
Thoothukudi District – 628202.

சென்னை
29.07.2025
பிரை
(By Courier)

By Request of the Applicant

By Speed Post

12

Annexure-II

BE II for sla house
12/09/2025



TAMIL NADU POLLUTION CONTROL BOARD

Proceedings No.: T6/TNPCB/F.017524/Slaughter House/2025 Dated: 10.09.2025

Sub: TNPCB – Industries – Slaughter house operated by M/s. Kayalpattinam Municipality – Violations observed – Directions under section 33 A of Water (P&CP) Act, 1974 and section 31 A of Air (P&CP) Act, 1981 as amended – Issued – Reg.

Ref: Letter from DEE, Thoothukudi No. DEE/TNPCB/TTN/Tech-025/Slaughter House/2025 Dated: 08.08.2025

The Kayalpattinam Municipality Slaughter house located at SF No.43, Kayalpattinam South Village, near the Municipal Solid Waste dumpsite at Pappaparalli was inspected by officials of O/o. DEE, Thoothukudi on 31.01.2022, and noticed that the Slaughter house has not obtained the Consent to Operate from Tamil Nadu Pollution Control Board and the untreated Trade Effluent was found to be discharged on adjacent land for open percolation without any treatment. Further, no Effluent treatment plant was found to have been provided to treat the Trade Effluent generated.

Hence, the following instructions were issued to the Commissioner, Kayalpattinam Municipality vide this DEE, Thoothukudi Lr. No. DEE/TNPCB/TTN/F Slaughter House-25/2022-1 dated. 01.02.2022 for due compliance:

1. The Municipality shall apply through online web portal of Tamil Nadu Pollution Control Board (ocmms.tn.gov.in) to obtain the Consent of Tamil Nadu Pollution Control Board as required under the Water (Prevention and Control of Pollution) Act 1974, as amended and Air (Prevention and Control of Pollution) Act 1981, as amended.
2. The Municipality shall not operate the Slaughter house without obtaining the valid Consent of Tamil Nadu Pollution Control Board/shall operate the Slaughter house only after obtaining the Consent of Tamil Nadu Pollution Control Board.
3. The Municipality shall provide and operate well designed adequate ETP to treat the Trade Effluent generated so that the treated Trade Effluent discharged satisfy the standards prescribed by Tamil Nadu Pollution Control Board.
4. The Municipality shall provide Rendering plant (dry) along with blood coagulator for processing the animal waste.

Further, the unit was called for a personal hearing DEE, Thoothukudi Office Letter No. DEE/TNPCB/TTN/F.Slaughter House- 025/2023-2 dated 08.05.2023. Following the personal hearing, the unit vide letter dated நகல் எண்: 706/2015/அ2 dated 12.05.2023 has given the following reply:

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.
Tel : 044-22353134 - 139 Fax : 044-22353068
Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

1. The slaughter house has been in operation at Ward No 10, Visalatchi Amman Kovil Street (Pappalapalli), Kayalpattinam Municipality for the last 40 years.
2. Usually, the slaughter house is given out of tender for 3 years period and renewal would be done further on completion of the tender.
3. Since the slaughter house facility is in dilapidated condition, it has been decided not to renew the tender.
4. Now, steps are being taken for construction of Modern slaughter house facility at Municipality SF. No. 392/5 for an estimate of Rs. 250 Lakhs and hence, the present slaughter house is not in operation.
5. Hence, the unit has assured to follow the instructions of TNPCB for the proposed slaughter house.

Further, complaints were received from M/s. Mass Empowerment and Guidance Association (MEGA), Thajika street, Kayalpattinam, Thoothukudi District against the operation of the slaughter house vide petitions dated 06.02.2025 & 04.03.2025. Based on the complaint, the unit was inspected on 16.04.2025 and observed that the unit was in operation without the consent of the Board. In this regard, the same instructions given earlier was issued to the Commissioner, Kayalpattinam Municipality vide DEE, Thoothukudi letter No DEE/TNPCB/TTN/ Complaint- 0777, 1209, and 1219/2025 dated 06.05.2025.

Further, the Slaughter house operated by the Kayalpattinam Municipality was inspected by the AE, TNPCB, Thoothukudi on 16.07.2025 and the following have been reported as observed:

1. The unit was in operation without the consent of the Board.
2. The unit has not provided any Effluent Treatment plant for the treatment and disposal of trade effluent.
3. The blood water & other effluent water from the slaughter house was being stored in settling tank.
4. No rendering plant along with blood coagulator was observed for treatment of animal waste.
5. The unit official has reported that the effluent water is being taken from the settling tank using a tanker and sent to the STP of Tiruchendur Municipality for treatment and disposal. Also, the unit has not maintained any log book for the transportation of effluent water.
6. No disposal of waste outside the premises was observed.

Based on the observation during inspection, the Municipality was issued with show cause notice vide DEE, Thoothukudi proceeding dated 22.07.2025, and reply is yet to be received.



TAMIL NADU POLLUTION CONTROL BOARD



In this regard, DEE Thoothukudi has submitted and recommended the issuance of certain directions to the Kayalpattinam Municipality under Water (Prevention and Control of Pollution) Act, 1974 as amended, and Air (Prevention and Control of Pollution) Act, 1981 as amended.

In view of the above, the Board has decided to issue necessary directions to the unit under Section 33 A of Water (P&CP) Act as amended, and Air (Prevention and Control of Pollution) Act, 1981 as amended.

Therefore, in exercise of powers vested under section 33 A of Water (P&CP) Act as amended, and Air (Prevention and Control of Pollution) Act, 1981 as amended, TNPC Board hereby issues the following directions to the Municipal Commissioner, Kayalpattinam Municipality, to be complied within a period of one month.

1. The Municipality shall apply through online web portal of Tamil Nadu Pollution Control Board (ocmms.tn.gov.in) to obtain the Consent of Tamil Nadu Pollution Control Board as required under the Water (Prevention and Control of Pollution) Act 1974, as amended and Air (Prevention and Control of Pollution) Act 1981, as amended.
2. The Municipality shall operate the Slaughter house only after obtaining the Consent of Tamil Nadu Pollution Control Board.
3. The Municipality shall provide adequate ETP to treat the Trade Effluent generated so that the treated Trade Effluent satisfy the standards prescribed by the Board.
4. The Municipality shall provide Rendering plant (dry) along with blood coagulator for processing the animal waste.

Failure to comply with the above said directions within the given time period will result in further action in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended, and Air (Prevention and Control of Pollution) Act, 1981 as amended.

The action taken report on the above said directions shall be furnished to this office within one month from the date of receipt of this proceeding.

The receipt of this proceeding shall be acknowledged

S. Varadachari
12.9.25
For Chairperson

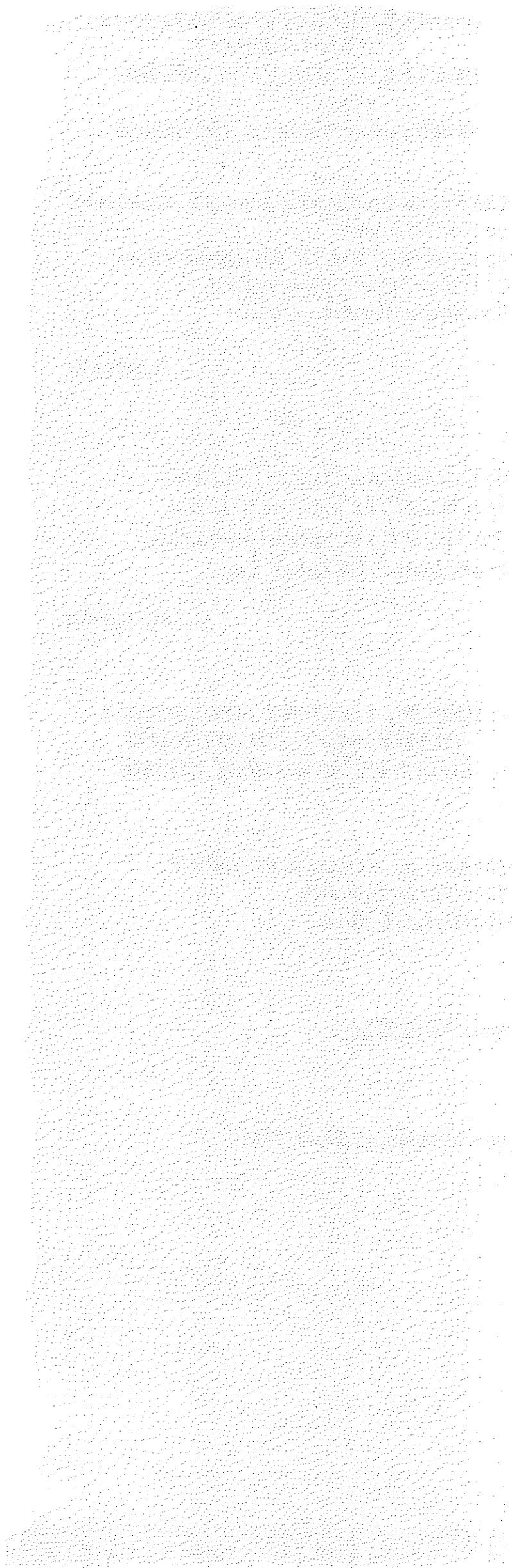
To

The Municipal Commissioner,
Kayalpattinam Municipality,
Municipal Office, 49,
Mutharamman Kovil Street,
Kayalpattinam - 628204.

Copy to

1. The Additional Chief Secretary to Government,
Environment, Climate Change & Forests Department,
Secretariat,
Chennai - 600 009.
2. The Director of Municipal Administration,
No.75, Urban Administrative Building,
Santhome High Road,
Chennai - 600 028
3. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Tirunelveli
4. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Thoothukudi.

A. E. E. E.



**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 50 of 2025

Mass Empowerment and Guidance Association
Reg No: 75/2016
Rep by its Secretary Mr. Mohamed Salihu
2C, Thaika Street, Kayalpatinam,
Thoothukudi District – 628204.

...Applicants

Vs

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
C7 & C9, SIPCOT Industrial Complex,
Thoothukudi - 628 008 & Ors.

...Respondents

**REPORT FILED BY THE SECOND
RESPONDENT - TAMIL NADU
POLLUTIONCONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date: 10.10.2025

Date of Hearing:28.11.2025